### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2228

TO BE ANSWERED ON THE  $20^{TH}$  december, 2022/AGRAHAYANA 29, 1944 (SAKA)

#### **MOB LYNCHING**

#### 2228. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of atrocities being committed on religious minority communities and dalits in the country;

(b) if so, the number of such cases reported since 2014, State and year-wise;

(c) whether there has been rise in mob lynching cases in the country;

(d) if so, the reasons therefor and the number of such cases reported since 1st January 2019 till date in the country particularly on religious minority, State-wise and category-wise; and

(e) whether the Government consider the figures as alarming or not alarming, if so, the details thereof?

#### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, the Ministry of Home Affairs has issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. In the 'Crime in India' report, National Crime Records Bureau (NCRB) publishes crime data as received from all the States/Union Territories under various crime heads which are clearly defined under the Indian Penal Code and Special & Local Laws. No separate data on atrocities against religious minority communities and for mob lynching is maintained by NCRB. However, as per NCRB data, details of State-wise cases registered under Crime/Atrocities against Scheduled Cases (SCs) during the year 2014-2021 are given in Annexure.

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# State-wise Cases Registered under Crime/Atrocities against Scheduled Castes (SCs) during 2014-2021 as per NCRB data

SL	State/UT	2014	2015	2016	2017	2018	2019	2020	2021
1	Andhra Pradesh	2113	2263	2335	1969	1836	2071	1950	2014
2	Arunachal Pradesh	0	0	0	2	0	0	0	0
3	Assam	2	5	4	10	8	21	28	15
4	Bihar	7886	6367	5701	6747	7061	6544	7368	5842
5	Chhattisgarh	359	216	243	283	264	341	316	330
6	Goa	13	13	11	10	5	3	2	4
7	Gujarat	1094	1010	1322	1477	1426	1416	1326	1201
8	Haryana	475	510	639	762	961	1086	1210	1628
9	Himachal Pradesh	119	94	116	109	130	189	251	244
10	Jharkhand	903	736	525	541	537	651	666	546
11	Karnataka	1865	1852	1869	1878	1325	1504	1398	1673
12	Kerala	712	696	810	916	887	858	846	948
13	Madhya Pradesh	3294	3546	4922	5892	4753	5300	6899	7214
14	Maharashtra	1768	1804	1750	1689	1974	2150	2569	2503
15	Manipur	1	0	2	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0
19	Odisha	1657	1823	1796	1969	1778	1886	2046	2327
20	Punjab	123	147	132	118	168	166	165	200
21	Rajasthan	6735	5911	5134	4238	4607	6794	7017	7524
22	Sikkim	3	3	1	5	5	4	0	2
23	Tamil Nadu	1494	1736	1291	1362	1413	1144	1274	1377
24	Telangana	1427	1293	1529	1466	1507	1690	1959	1772
25	Tripura	1	1	0	1	1	0	2	3
26	Uttar Pradesh	8066	8357	10426	11444	11924	11829	12714	13146
27	Uttarakhand	60	80	65	96	58	84	87	123
28	West Bengal	130	150	119	138	119	145	109	108
	total state(s) Source: Crime in Ir	40300	38613	40742	43122	42747	45876	50202	50744

Source: Crime in India